DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI 8TH LEVEL, C-WING, PLAYERS BUILDING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI.

No.F.5(296)/Lit./15/DS2 Law/1418

Dated: 28-04-16

Tender Enquiry:- Procurement of one Digital IP EPABX System

Sealed Quotations are invited from the reputed and experienced Service Provider/Firm/Supplier/Contractor for procurement of one Digital IP EPABX System to be installed in the office of Sr. Standing Counsel, Delhi High Court as per following configuration and terms & conditions:-.

- a) Incoming facility of minimum 04 lines
- b) Intercom extension minimum 20 numbers.
- c) Dynamic locking/call holding/call transfer/abbreviated dialing etc. with all modern facilities.

Last date of submission of quotation 06.05.2016 upto 5.00 P. M

Envelope should be superscribed with "Quotation for EPABX with Intercom System.

Terms & Conditions:

- (i) Delivery Free.
- (ii) Machine cost, receiver cost, cable cost, if any, installation charges and any other charges to be mentioned clearly.
- (iii) Taxes & Duties Mention clearly for all the items.
- (iv) Guarantee/Warantee Minimum one year on-site warrantly.
- (v) AMC charges for the system may also be specified.
- (vi) Delivery must be within 3 (Three) days of supply of delivery order.
- (vii)Payment will be made after delivery and installation.
- (viii)The undersigned reserves every right to accept/reject one or all quotations with/without assigning reason (s) whatsoever.
- (ix)The quotations shall be submitted alongwith an earnest money deposit (EMD) of Rs. 2000/- or 2% of bid (whichever is higher) in the form of demand draft in favour of DDO (LJ&LA) from any recognized Bank.
- (x) If the successful tender declines to act on the offer made by this department. The EMD shall stand forfeited and no claim on this account shall be entertained.
- (xi) EMD of unsuccessful tenders shall be returned/refunded after finalization of the tender.
- (xii) The quotation is to be accompanied with the experience details and other relevant information which the prospective quotationer may like to bring to the notice of the Department.
- (xiii)The rates quoted shall be in both words and figures. There should not be any erasing or overwriting on the rates quoted.

(Mani Bhushn Malhotra) Dy. Secretary (Admn.)